

ITEM NO.30 Court 7 (Video Conferencing) SECTION II

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Cr1.) No(s). 4633/2021

(Arising out of impugned final judgment and order dated 20-11-2018 in CRMB No. 209280/2017 passed by the High Court Of Judicature At Allahabad)

SAUDAN SINGH Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH Respondent(s)

(FOR ADMISSION and I.R.)

WITH

SLP(Cr1) No. 4844/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4849/2021 (II)
(FOR ORDERS ON THE QUESTION OF MAINTAINABILITY OF PETITION.)

SLP(Cr1) No. 4847/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4848/2021 (II)
(FOR ADMISSION and I.R. and IA No.72916/2021-CONDONATION OF DELAY IN FILING and IA No.72917/2021-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.72920/2021-EXEMPTION FROM FILING O.T. and IA No.72922/2021-EXEMPTION FROM FILING AFFIDAVIT)

SLP(Cr1) No. 4634/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4396/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4643/2021 (II)

SLP(Cr1) No. 4642/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4641/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4640/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4332/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4639/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4638/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4213/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4637/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4636/2021 (II)
(FOR ADMISSION and I.R.)

SLP(Cr1) No. 4635/2021 (II)
(FOR ADMISSION and I.R.)

Date : 26-07-2021 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE HEMANT GUPTA

For Petitioner(s) Mr. Nagendra Singh, Adv.
Mr. Ronak Karanpuria, AOR

For Respondent(s) Ms. Garima Prashad, Sr. Adv./AAG
Mr. Vishnu Shankar Jain, AOR

Ms. Garima Prashad, Sr. Adv., AAG
Mr. Sarvesh Singh Baghel, AOR

Ms. Garima Prashad, Sr. Adv., AAG
Mr. Ajay Vikram Singh, AOR
Mrs. Priyanka Singh, Adv.
Mr. Neelambar Jha, Adv.
Mr. Chandra Shekhar, Adv.

UPON hearing the counsel the Court made the following
O R D E R

On hearing learned counsel for the parties we are
of the view that some broad parameters would have to
be laid down, keeping in mind the exigencies of the

High Court concerned. The High Court of judicature at Allahabad and Lucknow have a long pendency of appeals. Thus, aspects such as period undergone, the heinousness of the crime, the age of the accused, the period taken in trial and whether the appellants are diligently prosecuting the appeals *inter alia* may be factors which may be material.

Learned senior counsel submits that she will furnish a note suggesting the guidelines which can be adopted so that the High Court itself deals with these aspects for each case as though we have 18 matters today, many more may arise only on account of the period of the sentence already undergone. In the conspectus of the same, suggestions can also be made qua 18 matters before us and we will examine whether those cases should be remitted to the High court for consideration or there are some obvious cases which can be dealt with at the very threshold.

The High Court will assist learned AAG to formulate the same by ensuring interaction between the standing counsel and the Registrar of the High Court and the AAG.

The needful be done and the suggestions made to us within three weeks.

Learned counsel for the petitioner is also at liberty to make any suggestions in general terms and also examine whether the cases before us can be

dealt with at this stage.

List on 23.08.2021.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)